

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 17572 - JK (LD) of 2025**  
**DATED: - 21 - 11 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-  
(Achal Sethi)

Secretary to Government  
Dated: 21.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Deputy Legal Remembrancer



Annexure to the Government Order No. 17572 - JK (LD) of 2025 dated 21.11.2025.

S. No.	Title of the Case	OIC
1	FIR No. 101/2018 of P/S R.S Pura U/S 452/354 IPC and 10 POCSO Act titled UT of J&K through SHO P/S R.S Pura Vs Bushan Kumar Sharma	Sh. Gurmeet Singh, DySP, SDPO R.S Pura
2	FIR No. 08/2025 of P/S Dharmkund U/S 64/351(2)/351(3) BNS & 5/6 POCSO Act titled Mohd Saleem Vs UT of J&K through SHO P/S Dharmkund	Sh. Kuldeep Kumar, DySP, SDPO Gool
3	FIR No. 158/2024 of P/S Bari Brahmana U/S 78/351(2)/64 BNS & 67 I.T Act, 2000 titled Rakesh Kumar Vs UT of J&K through P/S Bari Brahmana	Sh. Pardeep Singh, DySP, Bari Brahmana
4	FIR No. 146/2022 U/S 376/366/366-A IPC and sec. 4/6 POCSO Act of PS Doda titled Mohd Azim Khan Vs UT of J&K.	Sh. Ajay Anand DySP, SP, Headquarter, Doda
5	FIR No. 131/2022 of P/S Samba U/S 376 IPC and 3/4 POCSO Act titled Raj Kumar Vs UT of J&K through P/S Samba.	Dr. Sumit Kumar, DySP, SDPO, Samba
6	CRM m No. ___/2025 titled UT of J&K through Director General of Police Prisons Department J&K Jammu/Srinagar Vs Mohammad Akbar Bhat @ Zaffar Akbar and Anr	Miss Saba Shawl Staff officer to DGP Prisons Department J&K
7	WP(C) titled U.T of J&K and others Vs. Shaheen Ahmad Rather.	Mr. Bashir Ahmad Wagay, Dy.SP, PID No. EXK-931982, of IRP-11th Bn
8	WPC No. ___/2025 titled Adaa Bhat Vs Union of India and Ors	Shri Khalid Ashraf DYSP Hqrs CID CI Jammu
9	HCP No. ___/2025 titled Rahil Gargotra Vs UT of J&K and Ors	Shri Vikram Singh SDPO City North Jammu
10	OA No. 894/2022 titled AShaq Hussain Vs General Administrative Department	Mrs Saba Shawl Staff Officer to DGP Prisons Department J&K

*Reyazul*

*Jm*